

**IN THE NATIONAL COMPANY LAW TRIBUNAL5
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **16.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No :
Petition No : CP/57(CHE)/2024
Name of Petitioner : Mekalai Rajkumar
& Vs
Name of Respondent : Chain-Sys India Pvt Ltd & 8 Others
Section : 241-242 of CA, 2013

ORDER

Present: Mr. A.K. Mysamy, Ld. Counsel for Petitioner.
Mr. P.H.Arvinth Pandian, Ld. Senior Counsel for R2, R8 &R9.
Mr. M. Arun, Ld. Counsel for R4 and R5.

Preliminary / interim counter filed by R2 as regards the interim reliefs sought by the Petitioner.

Arguments on the interim relief heard.

Ld. Counsels for the parties are directed to file short synopsis of arguments not exceeding three pages within three days from today.

Order reserved.

-sd-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**